#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

# APPEAL NO. 181 OF 2017 & IA NO. 386 OF 2018

**Dated: 21st May, 2018** 

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

... Appellant(s)

**Damodar Valley Corporation** 

Vs.

BSES Rajdhani Power Limited & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. R. B. Sharma for R-1

Mr. Rajiv Yadav for R-7

#### **ORDER**

### IA NO. 386 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

#### **APPEAL NO. 181 OF 2017**

Learned counsel for the appellant seeks four weeks time to file rejoinder. She may file the same on or before 19.06.2018 after serving copy on the other side.

List the matter on <u>24.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk